

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208- IA/526(AHM)2021  
ITEM No.209- IA/245(AHM)2021  
ITEM No.210- IA/491(AHM)2021  
ITEM No.211- IA/730(AHM)2022  
ITEM No.212- IA/1049(AHM)2022  
ITEM No.213- IA/589(AHM)2023  
ITEM No.214- IA/393(AHM)2021(AHM)  
in  
CP(IB) 420 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India

.....Applicant

V/s

Eskay K 'N' IT (India) Ltd

.....Respondent

**Order delivered on: 15/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / Liquidator

: Mr. Atul Sharma, Adv.

For the Applicant

: Mr. Arjun Sheth, Adv. a.w Mr. Kulsoom F Khan  
Adv, Mr. Rajiv Chawla  
Adv. in IA 589 of 2023

For the Respondent

: Mr. Harmish Shah, Adv.

For erstwhile RP

: Ms. Farzeen Pardiwala, Adv. for Mr. Subrata  
Maity, Adv.

For SCC

: Mr. Kuldeep Adesara, Adv. in IA 393 of 2021

**ORDER**

**IA/526(AHM)2021, IA/491(AHM)2021, IA/730(AHM)2022, IA/1049(AHM)2022**

**IA/589(AHM)2023, IA/393(AHM)2021(AHM)**

List for further consideration on 27.08.2024.

**IA/245(AHM)2021**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 245 of 2021 is disposed-off as withdrawn.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**